

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 201
IB-366/ND/2022
IA- 1782/2024

IN THE MATTER OF:
Union Bank of India

... **Applicant/Petitioner**

Versus

Mr. Dinesh Gupta

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 05.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Adv. Thakur Ankit Singh

For the RP : Adv. Abhishek Anand, Adv. Ishaan Dhingra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA- 1782/2024: For the reasons stated therein, **the IA is allowed** and the report regarding repayment plan is kept on record, subject to all just exceptions.

In view of the averments made by the Ld. Counsel appearing for the Applicant, the first line of the order dated 30.04.2024, recorded incorrectly by the Stenographer may be read as:- the present IA has been preferred under Section 106 of IBC, 2016 for taking the progress report on record.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)